

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 2711/2002

This the 21st day of October, 2002

HON'BLE SH. KULDIP SINGH, MEMBER (J)

Nirmala Devi
W/o Shri Uday Nath
R/o 197, D-1, Karam Vihar,
Delhi.

(By Advocate: Sh. Chittaranjan Hati)

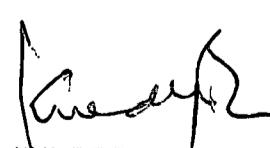
Versus

1. Union of India
Through Secretary
Ministry of Science & Technology,
New Delhi.
2. C.S.I.R.
through
Director General/Secretary,
Anusandhan Bhawan,
2, Rafi Marg,
New Delhi-110001.
3. National Physical Laboratory,
through Director
Dr. Radha Krishnan Marg,
New Delhi-12.

O R D E R (ORAL)

By Sh. Kuldip Singh, Member (J)

Applicant claims reengagement in service on the basis that he has worked for a period of one year under the contractor who was working for the respondents. Counsel for applicant also prays that if the respondents cannot provide him regular job, at least directions be issued to the contractor to reengage him. But in my view the contractor is not under the jurisdiction of this Tribunal and is a stranger as for the petitioner and the respondents is concerned. No directions can be given to strangers. Appropriate remedy lies before the Labour Court. OA is dismissed in limini.


(KULDIP SINGH)
Member (J)

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